

Training, Cochin and the Integrated Fisheries Project, Cochin. Commercial deep sea fishing projects are undertaken by various Public and Private sector fishing companies.

(b) The survey of pelagic fisheries resources is carried out on the South-West Coast of India with UNDP assistance by the Pelagic Fisheries Project, Cochin. The survey of deep sea fisheries of North-West Coast of India is carried with Polish assistance by the Exploratory Fisheries Project, Bombay. The survey activities along the rest of the coast-line is carried out by our own technologists. The experimental fishing work at the Integrated Fisheries Project is carried out by our own technologists.

In the Commercial sector M/s. New India Fisheries, Ltd., Bombay and M/s. Konkan Fisheries (Pvt.) Ltd., Goa are carrying out deep sea fishing with the help of foreign technologists.

(c) It is expected that in the next few years, our technologists will be able to acquire the necessary technology to carry out deep sea fishing without any foreign assistance.

Tuition fees in public schools in Delhi

410. SHRI F. M. KHAN:

SHRI SHYAMLAL GUPTA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) what is the number of public schools in Delhi;

(b) whether it is a fact that the tuition fees and other charges levied by public schools in Delhi are exorbitant;

(c) whether it is a fact that even for primary and nursery classes these schools charge heavy fees on the plea that they do not receive any grant from Government; and

(d) if the answers to parts (a) and (b) above be in the affirmative, what

steps Government propose to take to bring these schools under Government control and compel them to reduce their tuition fees?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) Only those schools which are members of the Indian Public Schools' Conference are treated as public schools'. Three such schools are functioning in the Union Territory of Delhi.

(b) and (c) Complaints about the exorbitant fees charged by 'public schools', which do not get grant-in-aid from Government are often voiced.

(d) According to legal advice obtained by Government, no control including control in the matter of fees charged from students can be imposed by Government on 'public schools' as such action will be violative of the Constitution of India.

Revision of land ceiling laws

411. SHRI JANARDHANA REDDY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether there is any proposal under Government's consideration to make certain changes in the land ceiling laws; and

(b) if so, what are the main features of the proposal and by when a decision is likely to be taken therein?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b) The Government of India have not formulated nor are contemplating any changes in the ceiling laws.